

**HIGH COURT OF JUDICATURE AT ALLAHABAD,**  
**LUCKNOW BENCH, LUCKNOW**

**Roll of Advocates [Part – B],**  
**Lucknow Bench, Lucknow**

**NOTICE NO. 04/2016/AOR (Part-B)**

It is hereby informed to all concerned that the learned advocates whose forms had been put in the defective category and now deleted from the Roll of Advocates' [Part-B], may submit fresh application forms fulfilling the requisite criteria in the **Fresh Filing Centre** up to **16<sup>th</sup> May, 2016**.

Applications be submitted in the prescribed proforma (either typed or downloaded from the official website of the High Court) and are required to be accompanied by the following:-

- (a) Two passport size coloured photographs with band (one self-attested photograph be affixed on the application)
- (b) Attested copy of the registration certificate issued by the Bar Council of Uttar Pradesh.
- (c) Attested copy of LL.B. Final Year Result/Degree.
- (d) Attested copy of proof of applicant's residence and office within the Municipal limits of Lucknow (i.e. Ration Card/ Telephone Bill/ Driving License/ Voter ID Card/ Aadhar Card/ Passport/ Bank Pass-book)
- (e) Attested copy of proof of practice at High Court, Lucknow Bench, Lucknow.

It is clarified that Advocates who had passed their qualifying (LL.B.) Examination in the year 2009-10 and thereafter, **will be provisionally enrolled unless** they pass All India Bar Exam (AIBE) within 2 years from the date of enrollment in the Bar Council of U.P. and submit the **Certificate of Practice (COP)**, issued by Bar Council of India and in default of submitting the same, their names will be automatically struck off from the Roll of Advocates.

It is further clarified that Advocates who had graduated in the academic year 2009-10 and onwards, **having completed two years of enrollment** with Bar Council of U.P. will be enrolled on Roll of Advocates **only after** they furnish the **Certificate of Practice (COP)**, issued by Bar Council of India.

Dated: 07.05.2016

**Senior Registrar**

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Serial No.: \_\_\_\_\_ (For Office use)

**Application for Registration on the Roll of Advocates [Part - B]  
Practicing in the High Court at Lucknow Bench - 2016**



1. Full Name of the Advocate :  
(In capital letters)
2. Father's / Husband's Name :
3. Year of passing LL.B. :  
(Please attach attested copy of LL.B. Final Year Result/Degree)
4. Enrollment Number :  
Year : State :  
(Please attach attested copy of registration certificate)
5. Date of Enrollment :
6. Complete postal address (Please attach proof and  
also mention the Municipal Ward)
  - a) Residence :
  - b) Office :
  - c) Chamber in the High Court:
7. Telephone Numbers
  - a) Office :
  - b) Residence :
  - c) Mobile :
8. E-Mail address, if any :
9. Undertaking

I declare and undertake that I am practicing in this Hon'ble Court and that I have not made any application anywhere else for listing my name on the Rolls of Advocates except in this High Court. I further declare that all the information mentioned above is correct to my personal knowledge and that the changes, if any, occurring therein, in the future, will be intimated, forthwith, to the Senior Registrar, High Court, Lucknow Bench, Lucknow.

Date:

**Signature of the Applicant**

**(Full Name and Date)**

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**Note:-**

1. A certificate from the Bar Association/Advocates' Association, High Court, Lucknow Bench, Lucknow, to the effect that the applicant is ordinarily practicing in the High Court of Judicature at Allahabad, Lucknow Bench, Lucknow, shall be attached with the application form. In case the applicant is not a member of any of these associations, a certificate of the Senior Registrar, High Court of Judicature at Allahabad, Lucknow Bench, Lucknow, to the effect that the applicant is ordinarily practicing before High Court of Judicature at Allahabad, Lucknow Bench, Lucknow, be attached with the application form.

2. Please also attach your two recent passport size coloured photos with band. One self-attested photo be pasted on the application itself while the second photo be unattested.

3. The Advocates who had passed their qualifying (LL.B.) Examination in the year 2009-10 and thereafter, will be provisionally enrolled unless they pass All India Bar Exam (AIBE) within 2 years from the date of enrollment in the Bar Council of U.P. and submit the **Certificate of Practice (COP)**, issued by Bar Council of India and in default of submitting the same, their names will be automatically struck off from the Roll of Advocates.

4. The Advocates who had graduated in the academic year 2009-10 and onwards, having completed two years of enrollment with Bar Council of U.P. will be enrolled on Roll of Advocates only after they furnish the **Certificate of Practice (COP)**, issued by Bar Council of India.

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**HIGH COURT OF JUDICATURE AT ALLAHABAD,  
LUCKNOW BENCH, LUCKNOW**

**Roll of Advocates [Part – B],  
Lucknow Bench, Lucknow**

**NOTICE NO. 05/2016/AOR (Part-B)**

The last date for receiving applications in the prescribed proforma from advocates, desirous of getting a name different from that mentioned on Roll of Advocates [Part-B], Lucknow Bench, Lucknow, to be printed in the Cause List, was 30<sup>th</sup> April, 2016. It has been extended and now the last date is **16<sup>th</sup> May, 2016**. The concerned learned advocates may apply for the same in the prescribed proforma, either typed or downloaded from the official website of this Hon'ble High Court.

The applications in the prescribed proforma shall be accepted at the counter earmarked for the purpose in the **Fresh Filing Centre till 16<sup>th</sup> May, 2016**.

Dated: 07.05.2016

**Senior Registrar**

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**HIGH COURT OF JUDICATURE AT ALLAHABAD,**  
**LUCKNOW BENCH, LUCKNOW**

**Roll of Advocates [Part – B],**  
**Lucknow Bench, Lucknow**

**Application For Name As To Be Printed In Cause List**

1. Current name on the Roll of Advocate - \_\_\_\_\_
2. Advocate Roll No. - B/ \_\_\_\_\_
3. Enrollment Number of U.P. Bar Council:U.P. \_\_\_\_\_
4. Name to be printed in Cause List : \_\_\_\_\_  
(Maximum 25 Characters including space)

Date:

Signature of the Applicant

Note: The request will be entertained only once, and no other request in future will be entertained for the same purpose.

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